Details regarding names of allottees and locations of the dealerships[distributorships are not readily available. Moreover, the number of locations being very large, collection! compilation of such details is a time-consuming process and may not, perhaps be commensurate with the objective in view.

Minority languages recognised for broadcast over AIR

1486. SHRI P. BABUL REDDY: SHRI SYED SHAHABUDDIN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the names of minority languages recognised for the purposes of broadcast in the service area of each station of All India Radio:
- fb) the weekly time allotted to each language in the respective stations; and
- (c) the total broadcasting time of each station minus the time taken by national programmes?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) AIR Stations broadcast programmes in all those languages dialects other than the principal language of each service area when 5 per cent or more of the population in the service area speaks such language dialects.

(b) and (c) The National Programmes which are relayed by the AIR Stations average 4 hours per week excluding centrally broadcast news and topical discussions. The rest of the time in each Station

is devoted to local programmes. The actual language|dialect-wise programme time for the different AIR Stations are not compiled.

to Questions

Expenditure incurred on 9th International Film Festival

1487. SHRI SYED SHAHABUDDIN: SHRI P. BABUL REDDY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

- (a) the expenditure incurred on holding the 9th International Film Festival including prefestival, preparatory and post-festival expenditure;
- (b) what is the break-up of the expenditure according to major heads;
- (c) what is the income if any, from the Film Festival; and
- (d) what is the number of man-days of foreign travel by Government officials or public sector employees or contract personnel in connection with the Festival and the names of countries visited?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c) The accounts of income and expenditure of IX International Film Festival of India are yet to be finalised. The sanctioned budget of the Festival was Rs. 60 lakhs. However, information regarding revenue is yet to be compiled.

(d) Although a number of officials visited foreign countries for attending various film festivals abroad during the year 1982, as per statement enclosed, no individual was specifically deputed abroad in connection with the IX IFFI.

Statement

Mandays of Foreign Travel by Officials of Ministry of I&B FFD during 1983

	Name & Designation of the Officer		No. of mandays including time spent in transit	Country(s) visited
1	Shri S.S. Lal, Secretary, I&B		g days	Paris, Ginnes; London.
2	Shri S.R. Singh, Joint Secretary, 1&B		Do.	Do.
3	Shri Suresh Mathur, Joint Secretary, I&B		7 days	Tashkent
4	Shri M.V. Krishnaswamy, . Executive Director, F.F.D.		g days	Phillipines (Manila) and Hong- Kong January, 82.
5	Shri D. Mukhopadhyay, Deputy, Director, F.F.D.		12 days	F.R.G. (West Berlin) February, 1982.
6	Shri M.V. Krishnaswamy, Executive Director, F.F.D.		21 days	France (Paris & Connes) and U.S.S.R. (Moscow and Tash- kent) May, June, 82.
7	Shri D. Krishna Rao, Deputy Director, F.F.D.		12 days	France (Paris & Cannes) May, 1982.
8	Shri M.V. Krishnaswamy, Executive Director, F.F.D.	٠	20 days	Canada (Montreal) France (Paris) Italy (Venice and Rome). August, September, 1982.

Illegal occupation of mosques in Delhi

1488. SHRI GHULAM RASOOL MATTO:

SHRI SYED SHAHABUDDIN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Unstarred question 605 given in the Rajya Sabha on the 11th October, 1982 and state:

- (a) the names and locations of 92 mosques under adverse and illegal occupation in Delhi;
- (b) the approximate date when the adverse occupation began in each case with details of the occupation; and
- (c) the date of initiation of legal action by the Delhi Wakf Board in each case?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI

JAGANNATH KAUSHAL): (a) A list giving the names and location of the 92 mosques under reference is attached. *See* appendix CXXV, Annexure No. 62].

- (b) 90 out of the 92 cases, have been in adverse occupation since the time of the partition of the country. In two eases (serial No. 40-Masjid Zamarudpur and serial No. 89-Masjid Quaziwali) the adverse occupation has been since 1965 and 1968 respectively.
- (c) The required information is not readily available with the Delhi Wakf Board. According to the Board, the court files in respect of every one of the cases will have to be inspected for getting this information and for this purpose the Council will have to apply to the cour for permission in each such case which would involve a very long time in collecting the information. However, the Delhi Wakf Board have intimated that cases have been filed by the Board from time to time.